

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Wednesday, 30th day of December Two Thousand And Twenty

PRESENT:

THE HON'BLE SHRI S.N. TERDAL, MEMBER(J)
THE HON'BLE SHRI C.V. SANKAR, MEMBER(A)

O.A.310/586/2020

Ingarsal,
S/o. Mr. Arokiasamy,
D.No.4/76, Main Road,
Silukkuvarpatti,
Dindigul-624 215

...Applicant
(By Advocate:M/s. P. Vasanth)

Vs

1. Union of India Rep. by its
Secretary, Department of Youth Affairs,
Ministry of Youth Affairs & Sports,
Shastri Bhawan, New Delhi;

2. The Deputy Director (Personnel),
Ministry of Youth Affairs & Sports,
Government of India,
Nehru Yuva Kendra Sangathan,
4, Jeevan Deep Building, Ground Floor,
Parliament Street, Delhi-110 001;

3. The State Director,
Ministry of Youth Affairs & Sports,
Office of the State Director,
Nehru Yuva Kendra Sangathan,
No.71, 2nd Main Road, VGP Layout,
Part-III, Palavakkam, Chennai-600 041;
4. The Registrar,
Information Development and Resource Agency,
Gandhigram, Rural Institute (Deemed University),
Gandhigram, Dindigul District-624 302.

.....Respondents

(By Advocate:Mr. Su. Srinivasan For Respondent No.1

Mr. M. Kishore Kumar for Respondents No. 2& 3)

ORAL ORDER

(Pronounced by Hon'ble Mr. S.N. Terdal, Member(J))

O.A. has been filed by the applicant seeking the following relief:-

- "i) to call for the records on the file of the 2nd respondent bearing Ref No. 11029/NYKS/PERS: dycdpt/2014/894 dated 19.09.2019 and consequential order of 3rd respondent bearing F. No. NYKS-TN/Deputation-Relieving/2019-20 dated 20.09.2019 and set aside the same as manifestly erroneous, illegal, ultravires, arbitrary and against the settled principles of law and consequently direct the 2nd respondent to retain the applicant as NYKS in the office of 2nd respondent pursuant to the proceedings of the 1st respondent dated 18.03.2014;
- ii) to direct the 4th respondent to Disburse the salary dues to the applicant to tune of Rs. 11,80,833/- payable to the applicant while he was working as IDARA between 2011-2014; and
- iii) to direct the 2nd respondent to pay Deputation Allowance and other allowances payable to the applicant to the tune of Rs. 4,00,000/- for the service rendered by the applicant as District Youth

Co-ordinator on deputation for the period 2014-19 and pass such further or other order as this Court deem fit and proper under the facts and circumstances of the case and render justice."

2. Heard Learned counsel for the applicant and Learned Mr. M. Kishore Kumar, Learned Standing Counsel submits that Mr. Su. Srinivasan, Learned Sr. Central Government Standing Counsel appearing for Respondent No.1 and he is appearing for the respondents No. 3 & 4 on advance notice.
3. Mr. Kishore Kumar, Learned standing counsel for Respondents 2 & 3 submits that the applicant sought multiple reliefs which are unconnected.
4. We have heard both sides, perused the OA and all the documents annexed to it.
5. Learned counsel for the applicant submits that his client would be satisfied if this O.A may be disposed of with a

direction to the respondents to dispose of the pending representation of the applicant dated 10.02.2020 by passing a reasoned and speaking order within a stipulated time.

6. OA is accordingly disposed of at admission stage with a direction to the respondents to dispose of the pending representation of the applicant dated 10.02.2020 by passing a reasoned and speaking order within a period of 45 days as per law from the date of receipt of copy of this order. It is made clear that nothing has been observed on merits of the case. No order as to costs.

(C.V.SANKAR)
MEMBER(A)

30.12.2020

(S.N.TERDAL)
MEMBER(J)

Asvs